THE

PARLIAMENTARY DEBATES 25.11.2014

(Part II—Proceedings other than Questions and Answers) OFFICIAL REPORT

1771

HOUSE OF THE PEOPLE

Wednesday, 11th March, 1953.

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

3-3 P.M.

DEATH OF PROF. K. T. SHAH

Mr. Deputy-Speaker: I regret to have to inform the House of the death of Prof. K. T. Shah who was a member of the provisional Parliament. I desire on behalf of the House to express our sense of the loss on the passing away of Prof. Shah and to convey our condolences to his family. The House may kindly stand in silence for a minute to express its sorrow.

MESSAGES FROM THE COUNCIL OF STATES

Secretary: I have to report the following two messages received from the Secretary of the Council of States:

1, "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States. I am directed to return herewith the Union Duties of Excise (Distribution) Bill, 1953, which was passed by the House of the People at its sitting held on the 3rd March, 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

2. "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1953, which was passed as amended by the House of the People at its sitting held on the 4th March, 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

PERSONAL EXPLANATION BY SHRI V. G. DESHPANDE

Mr. Deputy-Speaker: Yesterday, when the hon. Home Minister made a statement regarding the incidents which were the subject matter of an adjournment motion tabled by Mr. Deshpande, Mr. Deshpande wanted to make a personal explanation and I wanted time to consider whether that could be done. I am satisfied that any hon. Member to whom a reference is made on the floor of the House with respect to his conduct whether inside or outside the House must have an opportunity to explain. I, therefore, allow an opportunity to Mr. Deshpande to offer a personal explanation but I would always urge that that shall be brief and should not introduce any controversial matter, leaving controversy once again for any further reply.

Shri V. G. Deshpande (Guna): Sir, I thank you for having given me an opportunity to make a personal explanation regarding the statement of the hon. Home Minister with respect to the incident on Sunday, the 8th March, 1953 in Delhi in which some serious allegations on the personal part I played in that episode were made. I addressed a public meeting in Bara Tooti on 8th March at 5-30 p.M. As has been stated, when I addressed the meeting, there was no incident but at 7 p.M. a large number of the police was making a lathi charge on the peaceful citizens and I may point out that the